

**IN THE COURT OF SESSIONS JUDGE, MAHILA COURT,
PERAMBALUR.**

**Present: Tmt.S.Malarvizhi, M.L.,
Sessions Judge,
Mahila Court, Perambalur.**

Thursday, this the 02nd day of July, 2020.

E. Bail No.624/2020.

Shanmugaraja, 20/2020,
S/o.Subramani,
Nakkasalem Village,
Alathur Tk,
Perambalur District.

... Petitioner/Accused.

-vs-

Inspector of Police,
Padalur Police Station,
Crime No.856/2020.

... Respondent/Complainant.

Offences u/Ss. 5(l) and 6 of POCSO Act and Sec.3(1)(r),3(1)(s), 3(1)(w)(i) & 3(2)(v) of SC/ST Prevention Of Atrocities Act – 1989.

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This petition coming on this day before me for order in the form of e-bail by Thiru.S.Arunan, Advocate for the petitioner and of the Special Public Prosecutor for the State and upon perusing the petition and other relevant records, this Court has delivered the following...

ORDER

This petition has been filed U/s 439 of Cr.P.C. for grant of bail to the petitioner for the offences u/Ss. 5(l) and 6 of POCSO Act and Sec.3(1)(r),3(1)(s), 3(1)(w)(i) & 3(2)(v) of SC/ST Prevention Of Atrocities Act – 1989.

Special Public Prosecutor Seriously objected to release the accused on bail.

The petitioner is said to have repeatedly committed sexual assault on the victim child and there by the accused committed offences u/Ss.5(l) and 6 of POCSO Act and Sec.3(1)(r),3(1)(s), 3(1)(w)(i) & 3(2)(v) of SC/ST Prevention Of Atrocities Act – 1989.

On perusal of complaint it is seen that at the time of commission of the offence, the victim girl is below 17 years old. As the medical examination of accused is yet to be completed and 164 Crpc statement of victim is yet to be recorded and as investigation is still pending, it would not be proper to release the accused on bail. Hence at this stage this bail petition is dismissed.

Pronounced by me through E mail, this the 2nd day of July, 2020.



S. Halappa
2.7.2020
Sessions Judge,
Mahila Court, Perambalur.